



2026:AHC:170600

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 26300 of 2026

Akash Sharma

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Aditya Pratap Mishra
Counsel for Opposite Party(s)	:	G.A.

Court No. - 67

HON'BLE JITENDRA KUMAR SINHA, J.

1. Heard Sri Aditya Pratap Mishra, learned counsel for the applicant and Sri Shiv Dutt Shukla, learned A.G.A. for the State and perused the record.
2. At the very outset, learned counsel for the applicant requests that he may be permitted to make necessary correction in the prayer clause of memo of application.
3. Prayer aforesaid is allowed. He may do during course of day.
4. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime No. 337 of 2026, under Sections 69, 89, 115(2), 351(2) BNS, Police Station Nandgram, District Ghaziabad, during the pendency of the trial.
5. It is contended by the learned counsel for the applicant that the applicant has been falsely implicated in the present case and the victim is a major lady and it is alleged that the applicant established physical relationship with her on the false promise of marriage. It is also submitted that the applicant and the victim entered into matrimonial alliance in Arya Samaj temple, however, the applicant refused to get married as per social custom. It is also submitted that the victim has refused to undergo medico-legal examination and she has stated in her statement under Sections 180 and 183 BNSS that the applicant established physical relationship with her on the false promise of marriage and the applicant refused to get married as per social custom. It is also submitted that the

applicant has been languishing in jail since 8.6.2026 and he is having no criminal history. It is lastly submitted that in case the applicant is granted bail, he will not misuse the liberty of bail and would cooperate in the trial proceedings.

6. Per contra, learned A.G.A. has vehemently opposed the prayer for bail but could not dispute the aforesaid facts.

7. As per the allegation in the FIR, the applicant is said to have established physical relationship with the victim on the false promise of marriage. The victim is a major lady and the applicant and the victim entered into matrimonial alliance in Arya Samaj temple, however, the applicant refused to get married as per social custom. The victim has refused to undergo medico-legal examination and she has stated in her statement under Sections 180 and 183 BNSS that the applicant established physical relationship with her on the false promise of marriage and the applicant refused to get married as per social custom. The applicant has been languishing in jail since 8.6.2026 and he is having no criminal history.

8. Considering the entire facts and circumstances of the case, submissions of learned counsel for the parties and keeping in view the nature of offence, evidence, complicity of the accused and taking into account overcrowded jails and heavy pendency of criminal cases before the trial courts as well as considering the mandate of the judgement of the Apex Court in the case of ***Kapil Wadhawan vs Central Bureau of Investigation*** reported in 2025 SCC OnLine SC 3038 as well as guideline of this Court in the case of ***Maya Tiwari Vs. State of U.P.*** reported in 2024 SCC Online All 6765 regarding grant of bail and without expressing any opinion on the merits of the case, I am of the opinion that the applicant is entitled to be enlarged on bail.

9. Accordingly, the present application is **ALLOWED**.

10. Let the applicant- **Akash Sharma** involved in the aforementioned crime be released on bail, on his furnishing a personal bond and two sureties each in the like amount, to the satisfaction of the court concerned, with the following conditions:-

(i) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.

(ii) The applicant shall cooperate in the trial/investigation sincerely without seeking any adjournment.

(iii) The applicant shall not indulge in any criminal activity or commission of any crime after being released on bail.

(iv) The applicant shall attend in accordance with the conditions of the bond executed by him.

11. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

12. Identity, status and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted. Verification of mobile number and Aadhaar card of the applicant as well as sureties should be verified by the court concerned.

13. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

14. Office is directed to send a copy of this order to the applicant through **concerned Jail Superintendent** via e-mail or e-prison portal within 24 hours in compliance of the order of the Apex Court in the case of **Policy Strategy for Grant of Bail, In Re: Suo Motu Writ Petition (Crl.) No.4 of 2021 decided on 31.01.2023** reported in (2024) 10 SCC 685.

(Jitendra Kumar Sinha,J.)

August 13, 2026

Abhishek